

Export variety of Handloom Cloth lying undispensed with Cooperative Societies and Private sector in Andhra Pradesh

5344. SHRI PASALA PENCHA-LAIAH : Will the Minister of COMMERCE be pleased to state ;

(a) whether Government are aware of the fact that a large quantity of export variety of Handloom cloth is lying undispensed with Co-operative Societies and private Sector in Andhra Pradesh; and

(b) if so, what are the steps taken by Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) and (b) As per information supplied by Government of Andhra Pradesh no representations have been received by them regarding accumulation of exportable varieties of handloom cloth except Real Madras Handkerchiefs (RMHK). RMHK exports in 1981-82 were estimated at Rs. 50 crores. The slump in the export of RMHK started in January 1982. A quick survey by Government of Andhra Pradesh has revealed accumulation of stocks with master weavers of Prakasam district to be Rs. 82 lakhs. The proportion of accumulated stocks to annual production in 1981-82 was negligible. Since RMHK is exclusively exportable item and has no local utility, no procurement is possible. The main difficulty lies in looking up of dues with Madras exporters for stocks already supplied rather than accumulation of RMHK. There has been no accumulation of other exportable varieties and in fact production and deliveries to exporters are ahead of time schedule. As the exporters of RMHK had difficulty in complying with the Letter of Credit (L/C) system regulations, Government of India in the Export Policy announced in July 1983 had relaxed these regulations for Export Policy of RMHK to Cotonou, Lome and Accra (Ghana) to the effect that exports of RMHK to these countries could be allowed under CAD (Cash Against Document) system in addition to the LC system for the year 1983-84

The steps contemplated to redress the grievances of weavers thus effected are to bring them under cooperative fold and to provide a package of assistance such as equity, modernisation, marketing support etc.

Public servants working in Defence Ministry under suspension

5345. DR. A.U. ASMI :
SHRI MANOHAR LAL SAINI :

Will the Minister of DEFENCE be pleased to state :

(a) the number of employees of his subordinate offices who are under suspension or were under suspension on grounds other than criminal or against whom disciplinary proceedings are in progress during the last five years together with reasons for taking the above action;

(b) when were they suspended or disciplinary proceedings instituted and in how many cases was suspension reviewed;

(c) was the subsistence allowance reviewed immediately after 90 days of their suspension; if not, reasons thereof together with steps taken to authorise the increase or decrease therein with respective effect;

(d) in how many cases were the charges not communicated to these Government servants after suspension; and

(e) the present position of the cases pending investigation or trial and what steps are proposed to expedite them ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) to (e) Information is being collected.

इलाहाबाद बैंक में प्रेड-1 और प्रेड-11 के पदों का भरना

5346. श्री राम लाल राही : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :